

GOVERNMENT OF INDIA
MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY
LOK SABHA
UNSTARRED QUESTION NO. 744
TO BE ANSWERED ON: 26.06.2019

DATA PROTECTION LAW

**744 SHRI BIDYUT BARAN MAHATO:
SHRI SUDHEER GUPTA:
SHRI GAJANAN KIRTIKAR:**

Will the Minister of ELECTRONICS AND INFORMATION TECHNOLOGY be pleased to state:

- (a) whether the Government proposes to enact data protection law and if so, the details thereof and the time by which it is likely to be enacted, along with the steps taken by the government in this regard; and
- (b) whether the Government has held any consultation with the stakeholders in this regard and if so, the details thereof?

ANSWER

MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY
(SHRI RAVI SHANKAR PRASAD)

(a): Yes, Sir. The law on Data Protection law is under formulation. The Government constituted a committee of expert on data protection, chaired by Justice (Retd) B.N. Srikrishna, Supreme Court of India to study various issues relating to data protection and come out with Data Protection Bill. The said committee had also prepared a draft Personal Data Protection Bill (PDPB) on which consultations are being held and the bill is intended to be placed in parliament soon.

(b): Yes, Sir. Government held multiple rounds of consultation on data protection framework of India. Initially on White Paper which was released by the said committee on 27th November 2017 to solicit public comments. In addition, public consultation meetings were held by the Committee in four major cities. The deadline for submission of responses in this phase was 31st January 2018. The committee deliberated on various inputs & has submitted its report along with draft Bill to Government post which the report and the draft Bill were placed in the public domain for consultations.
